

MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M.P., JABALPUR

**Scheme for Specialized Educational Programmes
conducted online or through other modes of communication
including video conferencing**

The Academy proposes following programmes to be conducted online or through other modes of communication including video conferencing :

S. No.	Name of the Programme	Target Group	Date & Time
1.	Specialised Educational Programme on – Protection of Women from Domestic Violence Act, 2005	Judicial Magistrates	20.06.2020
2.	Specialised Educational Programme on – Criminal Appeals and Criminal Revisions	District Judges (Entry Level)	27.06.2020
3.	Specialised Educational Programme on – Key issues relating to Cheque Dishonour cases	Judicial Magistrates	04.07.2020
4.	Specialised Educational Programme on – Key issues relating to Electronic Evidence	Judicial Magistrates	11.07.2020
5.	Colloquium for Chief Judicial Magistrates	All Chief Judicial Magistrates across the State	12.07.2020
6.	Specialised Educational Programme on – Civil Appeals	District Judges (Entry Level)	18.07.2020
7.	Specialised Educational Programme on – Land Acquisition Laws	Judges dealing cases under the laws throughout the State	25.07.2020
8.	Specialised Educational Programme on – Electricity Act, 2003	Special Judges dealing cases under the Act	28.08.2020

The scheme for conduction of Specialized Educational Programmes for the judges of District Judiciary online or through other modes of communication including video conferencing is formulated as under:

Introductory:

National Judicial Academic Council in its Concept Note on Judicial Education has emphasized on organizing “In Service Refresher Courses” for the judges of District Judiciary.

Accordingly, various Specialized Educational Programmes on special statutes as well as streams of law and procedure were approved in the Academic Calendar 2020.

These programmes are aimed to keep the Judges abreast with the latest developments in the field of law including statutory enactments, current legal issues and the latest technology so as to improve their overall core judicial skills and make them professionally competent.

Contingency:

Thirteen Specialized Educational Programmes were scheduled in the months of April-July 2020 for judges of District Judiciary as per the Academic Calendar 2020. But due to the outbreak of Corona Virus (COVID-19) pandemic and nationwide lock-down imposed by the Government, these programmes could not be organized.

Therefore, in order to utilize the time, as courts are functioning on a limited mode, MPSJA is of the view that various Specialized Educational Programmes which were postponed due to the nationwide lockdown, alongwith some new programmes may be conducted online or through other modes of communication including video conferencing in accordance with this scheme.

Hence, under this contingency, present scheme is formulated.

Format of Training:

(a) Duration: The duration of Specialized Educational Programmes shall be for one day. Two sessions of 01:15 hours each shall be conducted on the relevant subjects.

(b) Target Group: This scheme for conduction of Specialized Educational Programmes online or through other modes of communication including video conferencing shall be applied to the judges of all cadres of District Judiciary.

(c) Contents of the Course: The contents and topics of the Specialized Educational Programmes shall be the same as provided in Concept Document for Judicial Education. To prepare the training schedule, topics for online lectures may be selected by the Director, MPSJA from the current legal development as well as relevant statutes so as to make the course anecdotal and effective.

(D) Methodology:

Online delivery of lectures, online exhibition of written material and practical exercises will be the method of imparting training as per the following details;

(i) Lectures as per the contents of the Course will be delivered from the MPSJA live through website of MPSJA and video recording of these lectures will also be made available to the participant Judges later on the same day. Two lectures will be live telecasted every day as per the training schedule.

(ii) Questionnaires, practical problems and exercises, as per the Principal Scheme, shall be given online *via* email to the participants every day which may be related to the topic(s) of lectures delivered on that day and participants shall submit their draft orders/replies within the specified time limit *via* email and same will be examined by the faculties of the MPSJA.

(iii) Reading and study material prepared by the MPSJA and resource

persons will also be shared with the participants, apart from the official website of MPSJA, through email and other modes of telecommunication.

(iv) The participants will be allowed to send their problems, questions and queries in advance through email and other modes of telecommunication so that they may be addressed during the course.

(v) In case video conferencing units installed in the District Courts and outlying stations are made available, these Specialized Educational programmes may also be conducted through video conferencing.

(E) Technical Accessibility:

User IDs and passwords for each district and outlying station shall be created by MPSJA. The live video lectures and recordings shall be made available only to these participants on the link available on official website of MPSJA i.e. www.mpsja.mphc.gov.in.

**Sd/-
(Ramkumar Choubey)
DIRECTOR
MPSJA**

Approved by Hon'ble the Chief Justice vide Order dated 15/06/2020.

**Sd/-
(Ramkumar Choubey)
DIRECTOR
MPSJA**